



2025:DHC:2803-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 22.04.2025

+ **W.P.(C) 5067/2025**

KARNESH SHARMA AND ORS

.....Petitioners

Through: Mr. Shreeyash U. Lalit, Mr.
Lavam Tyagi, Mr. Angad
Pahel, Mr. Himanshu Vats,
Advs.

versus

STAFF SELECTION COMMISSION AND ORS

.....Respondents

Through: Ms.Shubhra Parashar,
Mr.V.P.Singh Charak, Adv.
for R-1.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE RENU BHATNAGAR

NAVIN CHAWLA, J. (ORAL)

CM APPL. 23231/2025 (exemption)

1. Allowed, subject to all just exceptions.

CM APPL. 23232/2025

2. This is an application seeking exemption from filing lengthy synopsis and list of dates.
3. For the reasons stated in the application, the same is allowed.
4. The application is disposed of.



W.P.(C) 5067/2025 & CM APPL. 23233/2025

5. This petition has been filed by the petitioners being aggrieved of the Order dated 07.04.2024 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi ('learned CAT') in the Original Application (OA) no.1246/2025, titled ***Karnesh Sharma v. Staff Selection Commission (SSC)***, to the limited extent that the learned Tribunal has not granted any *interim* protection to the petitioners.
6. The petitioners filed the above OA contending therein that the final result for the Junior Engineering (Civil, Mechanical and Electrical) Examination, 2024 conducted by the respondent no.1 was declared on 03.02.2025 while the final answer key was published only on 19.02.2025. The petitioners claim that in the final result, 21 marks for 7 questions have been given to each and every candidate who appeared in the examination, whether they attempted such questions or not. The learned counsel for the petitioners today submits that, in fact, for 6 questions, marks have been wrongly awarded to all the candidates while for one question, the answer key is incorrect.
7. It is the case of the petitioners that the petitioners were not given an opportunity to represent against the answer key. The learned counsel for the petitioners submits that material has been filed before the learned Tribunal to show how the answer key was incorrect and why the marks for those 6 questions should not have been awarded to all the candidates.

